

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**CP No.743/2015  
In  
OA No.3942/2015  
With  
CP No.116/2016  
In  
OA No.4188/2015  
MA No.3623/2016**

**New Delhi this the 8<sup>th</sup> day of February, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K.Basu, Member (A)**

**CP No.743/2015 In OA No.3942/2015**

Surender Singh  
Tax Assistant  
Aged about 31 years  
S/o Shri Mahender Singh  
R/o H.No.266, VPO -Mundhela Khurd  
New Delhi - 110 073.

....Petitioner.

(By Advocate: Shri M.K.Bhardwaj )

VERSUS

1. UOI & Ors. through  
Shri Hasmukh Adhia  
Secretary (Revenue)  
Ministry of Finance  
North Block, New Delhi.
2. Ms. Anita Kapoor  
Chairman  
Central Board of Direct Taxes  
North Block, New Delhi.
3. Shri A.K.Sinha  
Principal Chief Commissioner of  
Income Tax (CCA)  
Delhi, C.R. Building  
New Delhi.
4. Shri Kailash Chander Jain  
Director General (HRD)

CBDT, Ministry of Finance  
ICDA Building, Vasant Kunj  
New Delhi.

.... Respondents.

(By Advocate:Shri Rajeev Kumar)

**CP No.116/2016 in OA No.4188/2015**

1. Vinay  
S/o Shri Ram Kishan  
Working as Tax Assistant  
In the office of DGTI (L&R), Drum Shape Building  
Income Tax Department, New Delhi-2  
R/o F-198, Moti Bagh-I, New Delhi- 21.
2. Hari Om Sagar  
S/o Shri Dayaram Sagar  
Working as Tax Assistant  
In the office of CIT(Vig.), CDBT, Delhi.  
R/o A-239, Gali No.5, Kamal Vihar  
Burari, Delhi-84.

....Petitioners.

(By Advocate: Shri Yogesh Sharma )

VERSUS

1. Shri Akhilesh Jindal  
Chairperson  
Central Board of Direct Taxes  
North Block, New Delhi – 110 001.
2. Ms. Nishi Singh  
Principal Chief Commissioner of Income Tax  
(CCA) Delhi, CR Building, New Delhi.

.... Respondents.

(By Advocate:Shri Hanu Bhaskar)

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar, Member (J)**

When these CPs are taken up, it is submitted that the orders of this Tribunal have been complied with and a copy of the order dated 28.12.2016 is produced before us, wherein it is stated that the compliance would be

subject to the outcome of the SLP in the case of UOI Vs. Ramesh Kumar Panwar {SLP (Civil) No.3479/16} in the case of UOI Vs. Chet Ram Meena {SLP (Civil) CC9643/2016} and in the case of R.K.Srivastava & Ors. Vs. UOI & Ors in OA No.343/2014.

2. Accordingly, both the CPs are dismissed as having become infructuous

**OA No.3942/2015**

In view of the same reasons indicated above, the OA No.3942/2015 has also become infructuous and, accordingly, the same is dismissed. Pending MAs, if any, stand disposed of.

**(P.K.Basu)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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